

spective co-operative legislation of the State. CCBs are inspected by the State Government and the National Bank for inspected by the State Government and the National Bank for Agricultural and Rural Development (NABARD) also conduct their statutory inspections and suggest remedial measures. As regards the poor recoveries of cooperative credit institutions the State Governments were requested to publicise through their media and their extensions machinery the importance of repayment of dues to credit institutions. The banks have also been advised to keep their cost of management within reasonable levels.

The performance of RRBs is monitored by NABARD and the Government of India at regular intervals. The Committee on Financial System which submitted its report recently had recommended that in order to impart viability, the RRBs may be allowed to engage in all types of activities though their focus should continue on the target groups. In September, 1992, NABARD has advised that RRBs may at their discretion go in for financing non-target groups to an extent not exceeding 40% of their incremental lending. The paid-up capital has also been increased from Rs. 50 lakhs to Rs. 75 lakhs respect of all the 196 RRBs. A proposal for establishment of a National, Rural Bank of India (NRBI) has also been mooted.

J & K State Road Transport Corporation

1778. SHRI GURUDAS KAMAT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Jammu and Kashmir State Road Transport Corporation has completely wiped out the total capital employed by it during last financial year;

(b) if so, the reasons therefor; and

(c) the steps taken by the Union Gov-

ernment to provide adequate public transport to the people of the State?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) The Motor Vehicles Act, 1988 contains provisions for liberal grant of State Carriage Permits to private operators. Central Government have already written to the State Govts. including Jammu and Kashmir Government to grant permits to private operators liberally to meet the requirements of the commuting public.

[*Translation*]

Customs Duty on Import-Export

1779. SHRI UPENDRA NATH VERMA: Will the Minister of FINANCE be pleased to state:

(a) the total amount collected from custom duty on export-import during 1992-93; and

(b) the total number of cases of recovery of customs duty relating to import-export are pending in the courts and the total amount involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASEKHARA MURTHY): (a) The total amount collected from customs duty on exports and imports during April-December, 1992 is Rs. 17809.61 crores.

(b) The information regarding number of cases of recovery of customs duty relating to import-export pending in High Courts/ Supreme court as on 31st December, 1992 and the total amount involved therein is as under: